

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

WP No. 49294 of 2025

(SHRI NIVAS AGRAWAL AND OTHERS Vs MP METRO RAIL CORPORATION LTD AND OTHERS)

Dated : 20-02-2026

*Shri Harpreet Singh Gupta - Advocate for the petitioners.*

*Shri Anvesh Shrivastava - Advocate for respondent No.1.*

*Shri Aryaditya Singh - Panel Lawyer for the respondents/State.*

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In view of the order passed by this Court on 02/02/2026, Collector Bhopal has filed an affidavit after physical inspection of the property and has observed that petitioner has been granted access to the extent of 3.75 feet and M.P. Metro Rail Corporation Limited has not removed the barricading from three sides, which is contrary to the affidavit given by the General Manager of M.P. Metro Rail Corporation Ltd.

In view of aforesaid, this Court deems it appropriate to direct for personal presence of General Manager, M.P. Metro Rail Corporation Ltd on 23/02/2026 to explain that why incorrect affidavit was filed before this Court.

List on 23/02/2026 for consideration.

(VISHAL MISHRA)  
JUDGE